

Girls used as maids and domestic help in Jharkhand and Odisha

561. SHRI SANJIV KUMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that in some of the States, particularly Jharkhand and Odisha, the girls are being used as maids and domestic help;

(b) what is the total magnitude of girls being sent to other States as maids and domestic help; and

(c) what steps are being taken to ensure that minors are not made to work as maids and domestic help?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Such data is not centrally maintained. However, to ensure that minors are not made to work the Child Labour (Prohibition and Regulation) Amendment Act, 2016 *inter alia* prohibits employment or work of a child below 14 years in any occupation or process. It also prohibits employment of adolescents from 14 to 18 years in hazardous occupations and processes.

Setting up of societies by ESIC for time-bound delivery of services

562. SHRIMATI RENUKA CHOWDHURY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees' State Insurance Corporation (ESIC) proposes to set up societies across the country for time-bound delivery of services to its beneficiaries;

(b) if so, the details thereof along with financial cost involved; and

(c) the steps taken by Government to transfer the reimbursement amount to beneficiaries with due diligence in a timebound manner?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The 46th Indian Labour Conference held on 20th and 21st July, 2015 in one of its recommendations stated that "The ESIC should directly run the health services in all the States, State should not be asked to bear the cost of medical expenses." Therefore, the matter was taken up in 166th meeting of the ESI Corporation on 07.08.2015, a sub-committee was formed. In the 167th meeting, the sub-committee submitted its report and it was decided to form State Autonomous Body under Section 58(5) of the ESI Act, 1948. Structure of the State Autonomous Body was circulated and all State Governments

were informed to constitute a State Autonomous Body by 31.03.2017 so as to be eligible for 100% expenditure up to the ceiling from ESIC. Due to some States going for assembly election, deadline was further extended to 30.06.2017.

14 States accepted the proposal for State Autonomous Body and are entitled to get the benefit of 100% bearing of expenditure up to the ceiling, laid down from time to time, by ESI Corporation subject to them forming State Autonomous Body/Society as per structure approved by Corporation in its 172nd meeting held on 06.12.2017. However, for rest of the States existing arrangement of sharing expenditure in the ratio of 7/8:1/8 shall continue. For the States forming State Autonomous Body/Society, funds shall be directly transferred to the Society which is likely to enhance the medical benefit service delivery in respective States under ESI Scheme available to its beneficiaries.

(c) From time to time, ESI Corporation has undertaken steps to ensure due diligence while processing reimbursement claim of ESI beneficiaries. The steps taken include administrative reform measures and Information Technology (IT)/online processing of such reimbursement claims. In addition, CPGRAMS also monitors such cases at ESIC Head Quarter.

**Cess collected under the Building and Other Construction
Workers' Welfare Cess Act, 1996**

563. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the cumulative amount of cess collected under the Building and Other Construction Workers' Welfare Cess Act, 1996 during 2014 to 2017, the State/ UT-wise details thereof;

(b) the value of construction work, cess collected, the total number of male and female workers involved in construction activity and the number of construction workers registered as beneficiaries under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State/UT-wise details thereof; and

(c) how many workers have been issued identification cards by Construction Workers' Welfare Boards (CWWBs), the State/UT-wise and year-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The cumulative amount of cess collected by the States/UTs under the Building and Other Construction Workers' Welfare Cess Act, 1996 is given in the Statement (*See below*) along with